

both the parties have stated across the bar that before the Supreme Court Mediation Centre both the parties have arrived at a settlement and request for granting a decree of divorce by mutual consent. However, in exercise of the power under Article 142 of the Constitution of the India, this court accepts the said prayer and grant a decree of divorce by mutual consent by both the parties. The settlement agreement dated 01.09.2021 have been produced before this Court on 02.09.2021 and also annexed along with office report dated 04.09.2021.

Considering the terms of the settlement agreement, this petition stands disposed of.

Pending application(s) if any, shall stand disposed of.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER